

CA 369/2020 & CA 209/2021

Mr. Sunil, Advocate for Applicants, Mr. Aditya Sikka, Ld. Advocate for the Union of India and Mr. Ashish Kamat, Ld. Sr. Advocate for the ILFS are present. List this matter on Board on 03.05.2023, for further consideration and hearing. Registry is directed to retain the position of this matter, High on Board on the adjourned date.

CA 170/2023

Ms. Tine Abraham, Advocate for the Applicant is present. List this matter on Board on 03.05.2023, for further consideration and hearing. Registry is directed to retain the position of this matter, High on Board on the adjourned date.

CA 127/2022

Ms. Gayatri Mohite, Ld. Advocate for the Applicant and Mr. Ashish Kamat, Ld. Sr. Advocate for the Respondent are present. Respondent submits that a copy of the present Company Application has not yet been served upon him. Applicant is directed to serve a copy of this Company Application to the Respondent forthwith. Respondent is at liberty to file and place on record Affidavit in Reply, well before the adjourned date, by duly serving a copy to the other side, well in advance. List this matter on Board on 16.06.2023, for further consideration and hearing.

IVN.P/3/2023 & IVN.P/4/2023

Neither the Counsel for the Applicants is present nor has placed on record two sets of Hard Copies of the above numbered Intervention Petitions. In that view of the matter, the above numbered Intervention Petitions, are disposed of as dismissed for want of prosecution.

Sd/-

**ANU JAGMOHAN SINGH
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**H. V. SUBBA RAO
MEMBER (JUDICIAL)**